

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 3245
TO BE ANSWERED ON 09.12.2019**

Fake Income Certificates

†3245. SHRI DHARAMBIR SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of the claims made by private schools for imparting free of cost education to EWS students during the last three years and the current year along with the details of the amount distributed to them, State-wise;
- (b) whether the Government is aware that large number of fake income certificates have been used in certain private schools of Delhi for admission of non-EWS category children; and
- (c) if so, the details of these schools where such cases have been detected along with the action taken thereon?

ANSWER

**MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SHRI RAMESH POKHRIYAL 'NISHANK')**

(a): Section 12(2) of The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for reimbursement to the Private Unaided Schools for admitting children under Section 12(1)(c). The reimbursement is based on the per-child expenditure incurred by the State or the actual amount charged by the school from other children, whichever is less. The reimbursement towards expenditure incurred for 25% admissions in private unaided schools under Section 12(1) (c) of the RTE Act is supported under the Samagra Shiksha Scheme and is based on per child norms notified by the States / UT concerned for classes I to VIII, subject to a maximum ceiling of 20% of the total Annual Work Plan and Budget approved by the Government of India for a State/UT under the Scheme. The reimbursement for this purpose is provided based on the proof of actual payment made to schools by the States. The details of the amount reimbursed to the State Government under Section 12(1)(c) of RTE Act, 2009 is Annexed.

(b) & (c): Education is in the Concurrent List of the Constitution. Majority of schools are under the jurisdiction of the respective State Government and Union Territory Administration, which are the appropriate Government for ensuring proper implementation of the RTE Act.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 3245 TO BE ANSWERED ON 09.12.2019 ASKED BY HON'BLE MP SHRI DHARAMBIR SINGH REGARDING "FAKE INCOME CERTIFICATES"

Amount Proposed by States/ UTs and Amount Approved by GoI towards Reimbursement under Section 12 (1) (c) in the year 2017-18

S. No.	State	Amount Proposed (Rs. in Lakhs)	Amount Approved* (Rs. in Lakhs)
1	Bihar	6057.07	00.00
2	Chhattisgarh	3184.92	00.00
3	Delhi	7351.31	00.00
4	Gujarat	11374.35	00.00
5	Jharkhand	1000.00	00.00
6	Karnataka	28762.09	18246.75
7	Madhya Pradesh	14919.6	14919.6
8	Maharashtra	1400.00	1400.00
9	Odisha	35.11	35.11
10	Rajasthan	12453.41	12453.41
11	Tamil Nadu	12570.00	00.00
12	Tripura	406.48	00.00
13	Uttar Pradesh	1166.29	00.00
14	Uttarakhand	8189.4	3950.42
	Total	108870.03	51005.29

Source: AWP&B

* Amount approved for reimbursement to the States and UTs under Section 12(1)(c) of the RTE Act is for previous years.

Amount Proposed by States/ UTs and Amount Approved by GoI towards Reimbursement under Section 12 (1)(c) in the year 2018-19

S. No.	State	Amount Proposed (Rs. in Lakhs)	Amount Approved* (Rs. in Lakhs)
1	Bihar	9000.3	9000.3
2	Chandigarh	68.45	2.959
3	Chhattisgarh	29500.35	14030.29
4	Delhi	5252.26	5252.26
5	Gujarat	10584.05	7033.46
6	Jharkhand	293.445	241.84
7	Karnataka	33014.1	29318.6
8	Madhya Pradesh	35739.50	18712.12
9	Maharashtra	74675.73	24427.949
10	Odisha	88.33	88.33
11	Rajasthan	23582.50	23581.55
12	Tamil Nadu	9900.04	2769.99
13	Uttar Pradesh	2494.15	653.59
14	Uttarakhand	5000.22	4714.644
	Total	239193.41	139827.90

Source: AWP&B

* Amount approved for reimbursement to the States and UTs under Section 12(1)(c) of the RTE Act is for previous years.

Annexure Contd....

Amount Proposed by States/ UTs and Amount Approved by GoI towards Reimbursement under Section 12 (1) (c) in the year 2019-20

S. No.	State	Amount Proposed (Rs. in Lakhs)	Amount Approved* (Rs. in Lakhs)
1	Bihar	14819.47	00.00
2	Chandigarh	180.924	00.00
3	Chhattisgarh	16980.07	4949.6
4	Delhi	11546.93	6294.308
5	Gujarat	28056.6	14218.16
6	Himachal Pradesh	6.65	00.00
7	Jharkhand	835.28	716.295
8	Karnataka	19963.76	14859.00
9	Madhya Pradesh	33043.24	24000.78
10	Maharashtra	36428.42	12000.00
11	Odisha	88.333	88.333
12	Rajasthan	17424.83	17424.93
13	Tamil Nadu	17952.184	7078.406
14	Uttar Pradesh	4173.21	2586.516
15	Uttarakhand	5999.69	5786.355
	Total	207499.591	110002.68

Source: AWP&B (2019-20)

* Amount approved for reimbursement to the States and UTs under Section 12(1)(c) of the RTE Act is for previous years.
